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OFFICIAL GOVERNMENT OF GOA GAZETTE



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Department of Law
Legal Affairs Division

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Notification
8/2/2021-LA

The Goa Agricultural Tenancy (Amendment) Ordinance, 2021 (Ordinance No. 2 of 2021), which has been promulgated by the Governor of Goa on 20-06-2021, is hereby published for general information of the public.

D. S. Raut Dessai, Joint Secretary (Law).
Porvorim, 23rd June, 2021.

The Goa Agricultural Tenancy (Amendment) Ordinance, 2021
(Ordinance No. 2 of 2021)

I, Bhagat Singh Koshyari, Governor of Goa,
in the Seventy-second Year of the Republic

of India, promulgate The Goa Agricultural Tenancy (Amendment) Ordinance, 2021.

An Ordinance to further amend the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act 7 of 1964).

Whereas, the Legislative Assembly of the State of Goa is not in Session and the Governor of Goa is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Goa is pleased to promulgate the following Ordinance, namely:—

1. *Short title and commencement.*— (1) This Ordinance may be called The Goa Agricultural Tenancy (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. *Amendment of section 26.*— In section 26 of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act 7 of 1964), in subsection (3) for the first proviso, the following proviso shall be substituted, namely:—

“Provided, however, that in the case of repairs to breaches in bunds which may be specified by Government as protective bunds, the Government shall, on such conditions and in such manner as may be prescribed, contribute such sum, as decided by the Government from time to time, towards the cost of such repairs.”

Bhagat Singh Koshyari,
Governor of Goa.

Place: Raj Bhavan,
Dona Paula-Goa.
Dated: 20th June, 2021.

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